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MR. SPEAKER: No, please. Now, Shri Chattopadhyaya

13.03 hrs.

TEXTILES COMMITTEE (AMEND-MENT) BILL*

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Sir, I beg to move for leave to introduce a Bill to amend the Textiles Committee Act, 1963.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Textiles Committee Act, 1963".

The motion was adopted.

PROF. D. P. CHATTOPADHYA-Sir, I introducet the Bill. YA

RE PAY COMMISSION REPORT

MR SPEAKER: Now, Shri Banerjee.

SHRI S. M. BANERJEE (Kanpur); Mr. Speaker, Sir, with your permission, I would like to place one or two very important issues. I invite your kind attention to the Statesmen dated 6th April, 1973 stating that some of the Members of Pay Commission discovered distortions in the Report. I am surprised to read the banner headline appearing in this paper. It seems that there are serious questions raised in this. And it appears that Members did not know about these perhaps before signing the Report. Another very serious thing to which I want to draw the kind attention of the hon. Minister is this. This is about the chapter on I.A.S. This was perhaps drafted by

the Member-Secretary Shri H. N. Ray and two I.A.S. Officers, Shri R. D. Thapar and Shri Naresh Chandra. One can very well imagine that this Pay Commission which is supposed to be an independent body should have allowed this Chapter to be drafted by the outsiders.

Our suspicion is that some of the Pay Commission members-with due apoligies to them-were tinkering with the fate of the millions of Central Government employees and Armed Forces I would request you to allow a discussion and ask the minister to appoint a commission immediately to find out if this is correct, action should be taken against the Member-Secretary.

MR. SPEAKER: Under rule 377. you can just invite attention, not make a speech

SHRI S. M. BANERJEE: I would request the minister to make the necessary investigations. Now that the fate of 20 lakhs of Class III and Class IV employees has been sealed by the Pay Commission I want that bilateral talks and negotiations with the employees' associations should start.

भी झटल बिहारी बाजवेबी (ग्वालियर) : प्राच्यक्ष महोदय, चूंकि यह मामला उठाया गया है, इसलिए मैं भी एक मिनट लेना चाहतां हूं । मुझे बड़ा ताज्युव है---आपने समाचार देखा होगा-स्टेट्समैन में जो कूछ छपा है, उससे पे-कमीशन की प्रतिष्ठा को गहरा धक्का लगा है। पे-कमीशन के बारे में जो इस तरह की खबरें छपी है कि उसके मेम्बरों ने बिना रिपोर्ट को पढे उस पर दस्तखत किए हैं तो कर्मचारियों में उस रिपोर्ट के बारे में क्या विश्वास पैदा

*Published in Gazette Part II, section 3. Extraordinary, of India dated 6th April, 1973.

fIntroduced with the recommendation of the President.

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[भी भटल बिहारी वाजपेयी]

होका? क्या पे-कर्मीझन के मेम्बरों ने लिखी हुई बातों पर दस्तखंत कर दिए है? मै चाहता हू कि बिल मन्त्री इसके बारे स सदन को बिक्बास मे लें। यह पे-कमीझन इम समय मजाक का विषय बन रहा है।

भी अधोतिर्मं व हु (डायमन्ड हार्बर) : यह तो किमनल मोफेन्स है।

SHRI SAMAR GUHA (Contai) I am not going to question the competence of the drating of the report by any IAS officer That is not my concern My concern is, a serious report has come to the press that in the report that has been submitted and released to the press, including the summary, members of the Commission are expressing their surprise that there had been introduction of some recommendations of which they are not aware It is their fear that there has been a number of distortions

MR SPEAKER I have made it very clear that under rule 377, you can just invite attention and not make a speech

SHRI SAMAR GUHA It has been said that there is no page marking there is no system of chaptering etc It has been said that the members were not given enough time to read through all the pages before signing the report The apprehension has been expressed by the members of the Commission that there is a possibility that the whole record may be tampered with by those IAS officers and that new recommendations by way of distortions are being included in favour of the IAS officers It is for the Government to make a statement whether there has been any distortion, whether they have signed it without seeing the whole document and whether the newspaper report is correct or not This is a very serious matter

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SHRI JYCTIRMOY BOSU. The report is very disturbing It amounts to tampering with Government records, which is a criminal offence We want Government to come out with a clear statement

MR SPEAKER I have allowed him to raise it What more can I do?

SHRI ATAL BIHARI VAJPAYEE Let the Minister either deny it or confirm it

SHRI YESHWANTRAO CHAVAN Sır, I saw some press report about this matter But I cannot proceed on the basis of press reports

SHRI ATAL BIHARI VAJPAYEE Have you made any enquiries?

SHRI YESHWANTRAO CHAVAN Where is the question of making enquiries? The report was presented to me by all the members of the Commission I saw their signatures in the report, and that report I placed on the Table of the House What more can I say about it? Now, possibly, there may be some sort of difference of opinion about the press summary that is published There may be some distortions there But the report which is signed by them is placed on the Table of the House

SHRI JYOTIRMOY BOSU Why is it that there is no page numbering?

SHRI YESHWANTRAO CHAVAN Why create doubt when none exists? The summary which has been prepared was not signed by them It is a fact That is why I did not place the summary on the Table of the House They had signed the main body of the report Therefore, I placed the report on the Table of the House In the press summary which has been given for publicity, mayb? there are some distortions; I cannot say If they have got any doubts

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about it, that is a different matter. As far as the memebrs are concerned, they can see the report as such.

SHRI JYOTIRMOY BOSU: Why is it that there is no page-marking?

SHRI YESHWANTRAO CHAVAN: I have nothing more to add.

SHRI S. M. BANERJEE: Sir, kindly allow a discussion on this.

MR SPEAKER These volumes are quite big. That is the reason why they were laid on the Table of the House. After all of you have gone through it I will allow some time for it.

भी झटल बिहारी बाजपेयी: माज ग्रखबार मे जो खबर छपी है उससे पता चलता है कि पे-कमीशन के भेम्बरो ने इस बात की शिकायत की है।

भ्रष्यक्ष महोदय क्या सारी सारी खबर जो ग्रखबारो मे छपे उसको ग्राप यहा पर लाएगे ?

SHRI YESHWANTRAO CHAVAN: I would like to make this point clear. When the members of the Commission came with that report I had a problem as to what I should submit to the House The copies were merely cyclostyled and I did not have enough copies. So, I was thinking whether I can print the summary, which is a part of the report, and place it on the Table of the House. But the members themselves said that they have not signed the summary and, therefore, that should not be placed on the Table because that does not represent the views of the Commission What they have signed is the body report. Therefore, even though there may be limited copies of the cyclostycled reports, I decided to place the report itself on the Table of the

246.

Possibly, they had askei House. someone to prepare the summary. That is included in the report but it is not signed What can I do about it? But when the report is before you, why do you go by the summary?

SHRI ATAL BIHARI VAJPAYEE: The summary is part of the report. If there is some distoration m the summary, who is to be held responsible? Are the members of the Commission not responsible?

SHRI YESHWANTRAO CHAVAN: What am I to do if after having given the summary

SHRI ATAL BIHARI VAJPAYEE: I am not blaming the Finance Minister. But the summary here is part of the report.

MR SPEAKER: There must be some end to this duscussion. After all, the business of the House must go on.

एक तरफ म्राप यह करते हैं भौर दूसरी तरफ कहते है बक्त नही मिलता है। बक्त तो इन्ही बातो मे निकल जाता है।

13.14 hrs

RE KILLING OF SIX STUDENTS BY DAFLA TRIBES

SHRI DINESH CHANDRA GOS-WAMI (Gauhati): Sir, under rule 377. I want to draw the attention of the House to a matter which is agitating the minds of all of us. Six students were killed and eight injured when they went on a picnic to a place known as Kiminu in NEFA by Dafla tribes. This has happened in the border of Assam and this has caused tremendous tension there. It also poses some very serious questions. Firstly, I want to know what has been the impact of the administration upon the Dafla tribes? During all these years has our administra-